

Chief Justice's Court

WWW.LIVELAW.IN

Case :- PUBLIC INTEREST LITIGATION (PIL) No. - 445 of 2020

Petitioner :- In Re - Regular Publication of All The Enactments of The State Legislature as well as Rules framed

Respondent :- State of U.P. and others

Counsel for Petitioner :- Suo Moto

Hon'ble Rajesh Bindal, Chief Justice

Hon'ble Piyush Agrawal, J.

Mr. Manish Goyal, Additional Advocate General submitted that all the State Acts have been uploaded on two different websites, i.e., "Indiacode.nic.in" and "upvidhai.gov.in".

We have visited both the aforesaid websites, however, we find that the Acts, which are applicable on a particular date, showing as to the dates on which various amendments were carried out in that Act are not available. It is only that the Acts, which were enacted initially and various amended Act with reference to that have been uploaded on the website. With this, it may be difficult for anyone to find out as to which of the Act is enforce as on date.

Many times, the amendment is made in the Act, but the provisions for enforcement are not notified. The same also has to be specifically taken care of.

Adjourned to January 31, 2022.

Date :- 16.12.2021

Shiraz/Rahul Dwivedi

(Piyush Agrawal, J.) (Rajesh Bindal, C.J.)